

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 45(ND)16**  
**CA. NO.**

**CORAM:**


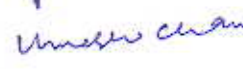


**PRESENT: SH. R. VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**SH. M.K. HANJURA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.10.2016**


**NAME OF THE COMPANY: M/s. Sh. Rishi Kumar Goel & Anr. V/s. M/s. Pee Cee Castings Pvt.  
Ltd.**

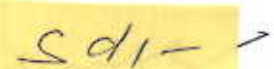
**SECTION OF THE COMPANIES ACT: 397/398**

<b>S.NO</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	Jeetender Gudi	Advocate	Respondent	
2.	Umesh Chand Goel	Director & AR.	Respondent Co.	
3.	Pali Kantarai	Advocate	For the Petitioner	
4.	Rishi Goel	Petitioner in person	Rishi Goel	

**ORDER**

Learned counsel for the parties are present. They have stated that the parties to the petition have amicably settled the matter and therefore, the same may be dismissed as withdrawn. Taking into consideration the submissions of the learned counsel for the parties the matter is dismissed as withdrawn and shall be consigned to records after its due completion.

  
**(R. Varadharajan)**  
**Member (Judicial)**

  
**(Maharaj Krishan Hanjura)**  
**Member (Judicial)**